

SHRI S. S. AHLUWALIA : *

THE VICE-CHAIRMAN (SHRIMATI JAYANTHI NATARAJAN): I am sorry, Mr. Ahluwalia, I can't allow you to speak about another Member. You cannot make an allegation against another Member of Parliament. (Interruptions).... I am sorry, I cannot allow you to make an allegation against another Member of Parliament. Please sit down. I can't allow an allegation against another Member of Parliament. It will not go on record. (Interruptions).... I am sorry. Please don't make any allegations about other Members of Parliament. It will not go on record. Kindly sit down. You cannot raise it in this House. It has nothing to do with any Member of this House. We are taking up the Constitution (Sixty-Fourth Amendment) Bill.

Yes, Mr. Subramanian Swamy.

श्री सुब्रमण्यमः सिद्धि नद्विज विन *

RE. DEMAND FOR A STATEMENT ON NEPAL

SHRI SUBRAMANIAN SWAMY (Uttar Pradesh): Madam, this House was given a solemn assurance by the Leader of the House, Mr. Gurupadaswamy, that there would be discussion or a statement on Nepal. So far nothing has come. There is no announcement also if they want to chicken out of this. He must make a statement when he has given the assurance.

THE VICE-CHAIRMAN (SHRIMATI JAYANTHI NATARAJAN): Dr. Swamy, you have to approach the Chairman.

*Not recorded.

SHRI SUBRAMANIAN SWAMY: No, no. He gave an assurance on the floor of the House.

THE LEADER OF THE HOUSE (SHRI M. S. GURUPADASWAMY): Madam, may I say ? I said the other day that the Government is prepared to make a statement on Nepal also. But I also said that the official business has to be completed and that the Business Advisory Committee has to decide this question.

SHRI SUBRAMANIAN SWAMY : You did not say that. It was an unconditional offer.

SHRI M. S. GURUPADASWAMY : No. I know my words.

SHRI SUBRAMANIAN SWAMY: You want to chicken out of this.

SHRI M. S. GURUPADASWAMY: The Business Advisory Committee has to take into consideration all the business before the House, and it would decide about it. (Interruptions)

THE VICE-CHAIRMAN (SHRIMATI JAYANTHI NATARAJAN): I am sure that will be considered. Yes, Mrs. Satya Bahin. One minute I am identifying one by one. Mrs. Satya Bahin, is it a point of order ? What are you raising ?

श्रीमती सत्या बहिन : मैडम यह पेपर में भी आया है। हमारे माननीय गृह मंत्री जी यहाँ पर बैठे हैं, भारतीय जनता पार्टी के (व्यवधान)

THE VICE-CHAIRMAN (SHRIMATI JAYANTHI NATARAJAN): No. I will not allow you to say anything. You cannot make an allegation about another party. You have to ask for permission from the Chairman. Kindly sit down.

श्रीमती सत्या बहिन : मैं जानना चाहती
कि ... (व्यवधान) ...

SHRI SUBRAMANIAN SWA-
MY: The atrocity is the same
whether one is a Member of Parlia-
ment or not.

डा. रत्नाकर पाण्डेय (उत्तर प्रदेश) :
महोदया, आसाम, नागालैण्ड और मणिपुर में
जो टैरेरिस्ट गतिविधियाँ हैं वे बड़ो तेजी से
बढ़ रही हैं। असम में यूनाइटेड लिबरेशन
फ्रंट ... (व्यवधान) ...

THE VICE-CHAIRMAN (SH-
RIMATI JAYANTHI NATARA-
JAN): You don't have permission.
Dr. Pandey, I thought it was a
point of order. I cannot allow you
without the permission of the Chair-
man. I am calling the Home Minister
for the Sixty-Fourth Amendment.
I am not allowing any point of
order. This is zero hour. (*Interrup-
tions*) Dr. Pandey, kindly sit down.
I am not allowing you to raise it
because you have not got permission
of the Chairman. I thought it was
a point of order. I am identifying
the Home Minister, Mufti Moham-
mad Sayeed to move the Consti-
tution (Sixty-Fourth Amendment)
Bill. (*Interruptions*) I have identified
the Home Minister. Kindly sit down.

श्री दयानन्द सहाय (बिहार) : बिहार
में दिन-दहाड़े 6 लोगों का मर्डर हुआ है
.... (व्यवधान)

THE VICE-CHAIRMAN (SH-
RIMATI JAYANTHI NATARA-
JAN): No. (*Interruptions*) Please hear
me. I cannot allow you to say
anything without the permission of
the Chairman. What you have said
has already gone on record. Now kin-
dly sit down and allow the House to
function. What you have said has
already gone on record about the
atrocities on women. It is already on
record. I am sure the Home Minister
will look into it. Kindly sit down.
He has heard it. It is on record,
what you have said about atrocities
against women. Atrocities against
women is the concern of the whole

House. I am sure he will look
into it. Kindly allow the House to
take up the Constitution (Sixty-
Fourth Amendment) Bill.

SHRI DAYANAND SAHAY:
Madam, six persons have been
killed in Bihar. (*Interruptions*)

THE VICE-CHAIRMAN (SH-
RIMATI JAYANTHI NATARA-
JAN): Please sit down. You ask for
permission from the Chairman.
Without Chairman's permission you
cannot raise it. If the Chairman
allows it, I will allow it. Now there
is no permission. (*Interruptions*) Mr.
Dayanand Sahay, I have already said
that I cannot allow you. Kindly
allow the Leader of the House to
speak.

SHRI M. S. GURUPADASWA-
MY: I have to make a request to
you that we may skip the lunch
hour today so that a larger number
of Members can be accommodated
in the discussion.

THE VICE-CHAIRMAN (SH-
RIMATI JAYANTHI NATARA-
JAN): If the House agrees, we can
skip the lunch hour.

श्रीमती सत्या बहिन : मैडम ग्वालियर के
गोल पहाड़ियाँ मुहल्ले में भी हुआ है
(व्यवधान) महिलाओं को पुलिस ने
घर में घुस कर मारा है।

THE VICE-CHAIRMAN (SH-
RIMATI JAYANTHI NATARA-
JAN): Kindly sit down. I cannot
allow. Don't disturb the House any
more.

CONSTITUTION (SIXTY FOURTH AMENDMENT) BILL, 1990

THE MINISTER OF HOME
AFFAIRS (SHRI MUFTI MOHA-
MMAD SAYEED): Madam I beg
to move:

"That the Bill further to amend
the Constitution of India, be taken
into consideration."